

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

OA NO.3218/2018
MA NO.3583/2018

New Delhi this the 28th day of August, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MR. PRADEEP KUMAR, MEMBER (A)**

1. Vijender, age 29 years,
S/o Sh. Maharaj Deen,
R/o 198/29, Street No.1,
Shri Ram Nagar,
Shahdra, Delhi-110032.
2. Gobind Singh, age 27 years,
S/o Sh. Narayan Singh,
R/o RZ-A/13-A, Kesho Ram Park,
Bindapur, Uttam Nagar,
Delhi-59.
3. Anuj Kumar, age 32 years,
S/o Sh. Vijendera Singh,
R/o H.No.C/310, Rajendra Park Ext.,
Nangloi, New Delhi-110041.
4. Ravi Kumar, age 25 years,
S/o Sh. Dharamveer,
R/o H.NO.202, Main Road,
Gali No.1, Opposite MCD School,
Sunder Colony, Part-1,
Jharoda Mazar, Burari,
Delhi. ...Applicants

(By advocate: Dr. Kanwal Sapra with Mr. Arun Sapra)

VERSUS

1. The Chief Secretary,
Govt. of NCT of Delhi,
Delhi Secretariat, IP Estate,
New Delhi.
2. The Special Secretary (Services),
Govt. of NCT of Delhi,
Services Department-Branch-(IV),
7th Level B-Wing,

Delhi Secretariat, I.P. Estate,
New Delhi-110002.

3. The Secretary,
Health & Family Welfare,
Delhi Secretariat, I.P. Estate,
Govt. of NCT of Delhi.
4. The Commissioner Food Safety,
Dept. of Food Safety,
Govt. of NCT of Delhi,
8th floor, Mayur Bhawan,
Connaught Place, New Delhi.
5. Special Secretary (O & M),
Admn. Officer,
DCFS, Mayur Bhawan,
8th Floor, Food Safety Dept.,
Connaught Place, New Delhi. ...Respondents

(By advocate: Mr. Ramesh Kumar Shukla for Ms. Harvinder Oberoi)

:ORDER (Oral):

HON'BLE SHRI V. AJAY KUMAR, MEMBER (J):

Heard the learned counsel for the applicants and Mr. Ramesh Kumar Shukla, learned proxy counsel for Ms. Harvinder Oberoi, appeared on behalf of the respondents on receipt of advance notice.

2. MA No.3583/2018 filed for joining together is allowed.
3. The applicants have filed the OA seeking the following reliefs:-
 - "i. Call for record of the case.
 - ii. Pass order to the Respondents to continue the services of applicants in Food Safety Department and given permanent status of employees in Department on regular basis as they have rendered services continuously for about 3 years without any break. Besides, the wages for

the intervening period may also be ordered to be paid to the applicants right from the date of discontinuation of their services with all consequential benefits.

- iii. Pass any such further order (s) as may be deemed fit and proper in the facts and circumstances of the present case.
- iv. Award cost of proceedings."

4. It is submitted that the applicants made number of representations vide Annexure A/3 (Colly), ventilating their grievances to the respondents. However, no order has been passed by the respondents till date.

5. In the circumstances, the OA is disposed of, without going into the merits of the case, by directing the respondents to consider Annexure A/3 (Colly) representations of the applicants and to pass appropriate speaking and reasoned orders thereon, within 90 days from the date of receipt of copy of this order, in accordance with law. No costs.

(PARDEEP KUMAR)
MEMBER (A)

(V. AJAY KUMAR)
MEMBER (J)

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